

Foreign Exchange Rules

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*400. { Pandit D. N. Tiwari:
Shri D. C. Sharma:

Will the Minister of Finance be pleased to state:

(a) whether it is a fact that cases of violation of foreign exchange rules are fast increasing;

(b) if so, special measures taken to check this rise in violations; and

(c) whether Government have any arrangement to see that businessmen recover the entire cost of goods exported from the country?

The Deputy Minister of Finance (Shri B. R. Bhagat): (a) The approximate number of cases of violation of the foreign exchange regulations detected by the Customs, Land Customs and Central Excise authorities and the Directorate of Enforcement, during the years 1959, 1960 and 1961 (upto 30th June, 1961) is as follows:

1959	..	5696
1960	..	7283
1961	..	5439

(January to June)

while it is true that the number of cases detected has shown an increase, it does not follow that the number of violations is increasing. The cases now under investigation are of old violations. There is also increased vigilance on the part of the staff.

(b) A statement is laid on the Table of the House. [See Appendix II, annexure No. 2].

(c) Yes, Sir. The value of all goods exported from India has to be declared by the exporters on the appropriate exchange control form prescribed by the Government. The exporters have to give an undertaking that the full export proceeds will be repatriated to India in an approved manner within a prescribed time limit. The Reserve Bank of India keeps watch over the realisation of export proceeds by the exporters. Exporters failing to account for the

proceeds satisfactorily are blacklisted and their cases are transferred for investigation and further action to the Enforcement Directorate.

पंडित द्वा० ना० तिवारी : मैं जानना चाहता हूँ कि जो कदम उठाये गये हैं उन में से इस की तादाद में कमी आई है या उनकी तादाद बढ़ी है? आपने कहा कि सन् १९५९ में ५६९६, १९६० में ७२८३ और सन् १९६१ में जनवरी से जून तक ५४३९ फौरेन एक्सचेंज वांएलेसंस के डिटेक्ट किये गये तो फीगर्स से तो यह मालूम होता है कि इन केसेज में बढ़ोतरी हो रही है?

श्री ब० रा० भगत : जी बात ऐसी बात नहीं है बल्कि जो यह केसेज पकड़ते हैं उनकी संख्या बढ़ रही है। इस लिये स्टफ की एफिसियेंसी बढ़ रही है। इसका मतलब यह नहीं होता कि उनकी चोरी भी बढ़ रही है।

पंडित द्वा० ना० तिवारी : मैं जानना चाहता हूँ कि जो कदम उठाये गये हैं उनमें कभी किसी का प्रासिक्युशन हुआ है, किसी को सजा भी हुई है कि नहीं?

श्री ब० रा० भगत : बहुत से केसेज में हुई है। सन् १९५७ से पहिले तो हर मामला कोर्ट आफ ला में जाता था। मगर उससे बहुत देर होती थी। इस लिये एकट में यह व्यवस्था की गयी है कि जिसके मुताबिक हम डिपार्टमेंटल प्रोसीडिंग्स करते हैं और उनमें जिन केसेज को हम बहुत संगीन समझते हैं उनको कोर्ट में ले जाया जाता है। ऐसे कुछ केसेज हैं जो कोर्ट में भी गये हैं।

पंडित द्वा० ना० तिवारी : सजायें भी मिली हैं या नहीं?

Mr. Speaker: I have already called Shri Ansar Harvani.

Shri Ansar Harvani: Is it not a fact that some very big business men were hauled up for contravention of the foreign exchange rules and they were

very leniently treated by the Government?

Shri B. R. Bhagat: I do not think the latter part of the question is true. They were not leniently treated; they were treated strictly according to law.

Shri D. C. Sharma: It has been stated that the powers of investigation of the customs officers have been enhanced. May I know in what way they have been enhanced? What is the result of the enhancement of powers?

Shri B. R. Bhagat: Under the Foreign Exchange Regulation Act our local customs outposts at various places have been empowered to detect cases of foreign exchange violation.

Sardar Iqbal Singh: May I know whether it is a fact that a director of the State Bank of India was also detained for the contravention of the foreign exchange regulations?

Shri B. R. Bhagat: We have answered in the House that there was one such case.

Shri S. M. Banerjee: In addition, there was the case of a zonal director of the Reserve Bank of India.

Mr. Speaker: Is this in addition to that?

Shri B. R. Bhagat: That was an old case. A director of the State Bank was involved in such a case. He is being proceeded against and action is being taken against him. Recently, there was also a case of a former director of the Reserve Bank who was involved in this. We are proceeding against him also under the law.

Mr. Speaker: Then why did the hon. Minister not answer the question fully? Why should the hon. Minister wait until a question is put? Are there any other cases?

Shri B. R. Bhagat: But that was not relevant to this question.

Mr. Speaker: What are those cases?

Shri B. R. Bhagat: I am sorry, no such question was asked. The hon.

Member asked a question specifically about the State Bank director, and I said "Yes". Now, here is another question about the Reserve Bank director and I again say "Yes".

Mr. Speaker: Let him give all the information that he has in his possession. Are there any directors connected with the Reserve Bank and the State Bank, that is to say, persons responsible for the enforcement of these regulations, who are involved in these exchange violations? That is the objection of the question.

श्री अ० मु० तारिक : अभी पिछले हफ्ते बम्बई में हिन्दुस्तान की एक बहूत बड़ी इंग्लिश कम्पनी के डाइरेक्टर इस जर्म में अकट्टे गये थे और उनके कांट में काफी डाइमंड्स सिले हूये पाये गये, मैं जानना चाहता हूँ कि वह कौन से डाइरेक्टर थे, उनके खिलाफ क्या कार्यवाही हुई है और उनके पास कितनी मालियत के डाइमंड्स बरामद किये गये हैं ?

ابھوں پچھلے ہفتے بمبئی میں ہندوستان کی ایک بہت بڑی انشورنس کمپنی کے ڈائریکٹر اس جرم میں پکڑے گئے اور ان کے کاؤت میں کافی ڈائمنڈس ملے ہوئے پائے گئے۔ میں جاننا چاہتا ہوں کہ یہ کون سا ڈائریکٹر تھے۔ ان کے خلاف کیا کارروائی ہوتی ہے اور ان کے پاس سے کتنے مالیت کے ڈائمنڈس برآمد کئے گئے؟

श्री ब० रा० भगत : मौजूदा सवाल फौरन एक्सेज रुल्स के मुताबिक है। अब माननीय सदस्य उसके लिये अगर अलग से सवाल पूछेंगे तो मैं उसका जवाब दूंगा।

श्री अ० मु० तारिक : उनके पास से फारेन करेंसी डाइमंड्स और बहुत सी चीजें निकली हैं।

[ان کے پاس سے فادین کرنسی -
ڈنلمندس اور دوسری بہت سی چیزیں
نکلی ہیں -]

श्री ब० रा० भगत : माननीय सदस्य
इसके वास्ते अलग से सवाल पूछेंगे तो मैं
उत्तरका जावाब दे दूंगा ।

Shrimati Parvathi: Krishnan: What is the number of cases that have been detected? I would like to know the total amount involved also.

Shri B. R. Bhagat: I want notice for that question.

Shri Yadav Narayan Jadhav: It has been stated in the statement that prosecutions are launched in deserving cases so as to render the punishment really deterrent. What is the maximum amount of fine that was imposed and the punishment given?

Shri B. R. Bhagat: The maximum fine was in the case of a particular industrialist, in whose case the penalty was Rs. 55 lakhs, which was subsequently reduced to Rs. 5 lakhs on appeal. I think the matter has gone to the Supreme Court.

Shri A. P. Jain: The hon. Minister must be aware of the details. I want to know whether he has information whatsoever about a certain director of the L.I.C. caught in these circumstances.

Shri B. R. Bhagat: If I am not incorrect, the director of the State Bank and the Director of the L.I.C. are the same person.

Shri A. P. Jain: Mr. Speaker, one point is clear that the person is the same. But has the Minister any information, a shadow of information, of any nature whatsoever, about this transaction?

Shri B. R. Bhagat: Proceedings have been launched against him.

Shri A. P. Jain: I want to know whether he has any information about it and, if so, what information has he?

Shri B. R. Bhagat: I can give it if a separate question is put.

Shri Raghunath Singh: We want to know whether the director is suspended or not, pending the enquiry.

Mr. Speaker: So far as such questions are concerned, we are straying away from the main question. He has given the number of cases in the various areas. Does the hon. Member, who was himself once a Minister, expect the hon. Minister to carry the details in his mind of every one of these cases?

Shri A. P. Jain: I do say that the Minister is expected to know those particulars since a specific question has been asked. He knows that the same person is a director of the State Bank of India as also of the LIC. He has got some information and, I submit, the House is entitled to get as much information as he is in possession of.

Mr. Speaker: I know. But even when he was a Minister I did not allow such questions.

Shri A. M. Tarq: He can at least give us more information.

Shri A. P. Jain: I might have been a very incompetent Minister; that may be a fact, but...

Mr. Speaker: Order, order. A very interesting general question has been asked as to whether there is increase in foreign exchange violations or not. The hon. Minister has stated that there is no increase. I allowed supplementary questions, and one such question was whether in view of the fact that a large number of cases were read out by the hon. Minister, and inference could be drawn that there has been an increase. The Minister replied that it does not show any increase and it was only due to the intelligence and skill of the persons who catch them. I have been following every one of the supplementaries and I am thoroughly satisfied that, so far as this question is concerned, it has been answered in full. If any hon. Member wants

details with respect to any particular question, I will certainly allow him to put questions, because it is an important matter, and the hon. Minister will come prepared to answer such questions. If the answers are not full, then I will allow some more supplementaries. Now next question.

राष्ट्रीय महिला शिक्षा परिषद्

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- *४३७. { श्री खुशबक्त राय :
श्रीमती इला पाल चौधरी :
श्री रामकृष्ण गुप्त :
श्री इन्द्रजीत गुप्त :
श्री सुबोध हंसदा :
श्री स० चं० सामन्त :
श्री नेक राम नेगी :
श्रीमती पार्वतीकृष्णन् :
श्री नारायणन् कुट्टि मेनन :
श्री पून्सूस :
श्रीमती रेणु चक्रवर्ती :
श्रीमती मफीदा अहमद :
श्री अरबिन्द घोषाल :
श्री यादव नारायण जाषब :
श्री स० मो० बनर्जी :
श्री सरजू पाण्डेय :
श्री अजीत सिंह सरहद्दी :
श्री रामी रेड्डी :
श्री खाडिलकर :
श्री मुहम्मद इलियास :
श्रीमती मंमूना सुल्तान :
श्री मो० ब० ठाकुर :

क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि तृतीय पंच-वर्षीय योजना के अन्तर्गत राष्ट्रीय महिला शिक्षा परिषद् के लिये नियत की गई राशि बहुत घटा दी गई है ;

(ख) यदि हां, तो अंतिम रूप से नियत की गयी राशि क्या है ;

(ग) प्रति वर्ष कितनी धन राशि दी जायगी और द्वितीय पंच वर्षीय योजना के प्रत्येक वर्ष में कितनी राशि दी गई थी ; और

(घ) क्या यह सच है कि तृतीय पंच-वर्षीय योजना में नियत राशि में से प्रस्तावित कटौती करने के कारण परिषद् की सभापति ने त्यागपत्र दे दिया है ?

The Minister of Education (Dr. K. L. Shrimali): (a) The National Council for Women's Education is an advisory body to advise the Government on all matters relating to the education of girls and women and no allocations are made to it.

(b) and (c). Do not arise.

(d) In her letter of resignation, she stated that she had decided to tender her resignation of the post since she felt that because of the inadequacy of resources allocated for the Special Programme for women's education, the position was the same as it was before the National Committee started its work despite the Education Ministry's support of the Council. In the circumstances she thought that her continuing as the Chairman would be of no use. It may be mentioned that out of a total allocation of Rs. 408 crores for General Education in the Third Plan, about Rs. 175 crores will be devoted to the education of girls of which Rs. 114 crores are for education at the primary and middle stages. A provision of Rs. 11 crores has been made in the State Plans for special schemes intended to support the General Programme for girls' education. The corresponding expenditure on special schemes in the Second Plan was Rs. 2.14 crores. The Third Five Year Plan clearly lays down that the programme for extending education to all children in the age-group 6—11 is of such crucial importance that financial considerations as such should not be allowed to come in the way of its successful execution in any State.